

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 102
IB-04/(ND)/2021

IN THE MATTER OF:

Ritzy Chemical Pvt. Ltd.

Vs.

HR Polycoats Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 22.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

For the Respondent

: Ms.Garima Sharma, Adv.

: Mr. Rajesh Kr. Gautam, Adv.

Mr.AmanDhyani, Adv.

Mr.Nipun Sharma, Adv

ORDER

Learned Counsel Mr. Rajesh for Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days and reply within two weeks, with copy in advance to the other side. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

List for hearing on 04.03.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)